

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 109/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

NAME OF THE COMPANY: Bank of Baroda v/s Khatima Fibres Ltd

SECTION OF THE COMPANIES ACT/ I & B CODE: U/S 7 of I & B, Code, 2016.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Ankit Jain	PCS	Petitioner Bank	Suy.
<u>2.</u>	Amit Verma	Advocate	Respondent	dm

C.P.No. (IB) 109/ALD/2017

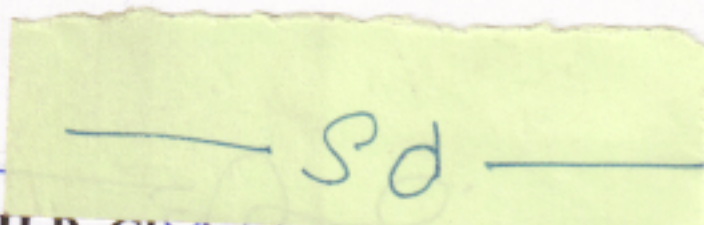
Sri Ankit Jain, PCS for the petitioner. Sri Amit Verma, Advocate for the Corporate Debtor Company. It is informed that in the matter that Writ Petition is still pending before the Hon'ble Uttarakhand High Court, wherein by its order dated 12.01.2018 has been pleased to issue a direction to this Court to grant adjournment for Eight weeks.

In view of this, the matter is still adjourned. The parties are instructed to inform the status/ outcome of the Writ Petition by next date hearing.

The matter to be listed on 19th March, 2018.

Date: 24/01/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)